

MR. SPEAKER : This is his personal opinion..

(Interruptions)**

MR. SPEAKER : So many people have been called CIA agents on the floor of the House....

(Interruptions)**

MR. SPEAKER : No, not allowed. I cannot gag anybody. This is not unparliamentary. So many people have been called CIA agents on the floor of this House—this one calling this side and this side. I am not concerned with it. This is not my opinion, this not the opinion of the House.

PROF. MADHU DANDAVATE : I only request you that you should advise people to be restrained otherwise I have also the liberty to call anybody as CIA agent. But it is not in good taste to allege the organisations that way, which are standing for civil liberties.....(Interruptions.)

MR. SPEAKER : Professor Sahib, this is for the Member to think. That is all. I always ask them to restrain themselves and to be within bounds, and also see that something that they say, should be relevant. Now Shri Poojary.

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12.13 hrs.

PAPERS LAID ON THE TABLE

[English]

Public Provident Fund (Amendment) Scheme, 1985, Notification under Banking Regulations Act, 1941, and Customs Act, 1962 etc. etc.

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWHNATH PRATAP SINGH) : Sir, no behalf of Shri Janardhana Poojary. I beg to lay on the Table—

(1) A copy of the Public Provident Fund (Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. G.S.R. 598 (E) in Gazette of India dated the 22nd July, 1985 under section 12 of the Public Provident Fund Act, 1986. [Placed in Library. See No. LT-1243/85]

(2) A copy of Notification No. S.O. 558 (E) (Hindi and English versions) published in Gazette of India dated the 29th July, 1985 containing scheme for the amalgamation of Miraj State Bank Limited, Miraj with Union Bank of India issued under sub-section (2) of section 45 of the Banking Regulation Act, 1949. [Placed in Library, See No. LT—1244/85]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 612 (E) published in Gazette of India dated the 29th July, 1985 together with an explanatory memorandum regarding exemption to Low Density Polyethylene moulding powder and granules when imported into India from the basic customs duty in excess of 60 per cent ad valorem.

(ii) G.S.R. 613 (E) published in Gazette of India dated the 29th July, 1985 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa. [Placed in Library, See No. LT—1245/85]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the year 1984 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India, Bombay, for the year 1984. [Placed in Library; See No. LT—1246/85]

**Not recorded.

[Shri V.P. Singh] :

(5) A statement (Hindi and English versions) on the results of the market loans floated in May, June and July, 1985. [Placed in Library, See No. LT—1247/85]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1984.

(ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT—1247/85]

(b) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1984.

(ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT—1248/85]

(c) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ended the 31st December, 1984.

(ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended the 31st December 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT—1249/85]

(d) (i) A statement regarding Review by the Government on the working of

the Oriental Insurance Company Limited, New, Delhi for the year ended the 31st December, 1984.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi for the year ended the 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT—1250/85]

Notification under Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :

(1) The Iron and Steel (Control) (Amendment) Order, 1985 published in Notification No S.O. 507 (E) in Gazette of India dated the 4th July, 1985.

(2) S.O. 508 (E) published in Gazette of India dated the 4th July, 1985 declaring that clauses 7 and 19 of the Iron and Steel (Control) Order, 1956 shall apply to the categories of steel and iron, or, as the case may be, scrap specified in the Schedule annexed to the notification and acquired by any person on or after the date of the said notification. [Placed in Library, See No. LT—1251/85]

12.14 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 5th August, 1985, will consist of ;